IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.2

Excise Appeal Nos. 539,541 of 2012

(Arising out of Order-in-Original No. CCE/SHILLONG No. 03/2012 dated 25.04.2012 passed by Commissioner of Central Excise, Shillong.

M/s Satyam Ispat (North East) Limited
M/s Auro Ispat (India) Pvt. Ltd.,
Auro Shree, 13-14, Govinda Vihar,
Bomikhal, Bhubaneswar-751010.

..Appellant

VERSUS

Commissioner of CGST & Central Excise, BBSR-I
C. R. Building, Rajaswa Vihar, Bhubaneswar-751007. Orissa.

.. ...**Respondent**

APPERANCE :
Shri Debraj Sahu, Advocate for the Appellant
Shri A. Roy, Authorized Representative for the Respondent

CORAM:
HON'BLE MR. P. K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. K. ANPAZHAKAN MEMBER (TECHNICAL)

FINAL ORDER No.75422-75423/2023

DATE OF HEARING : 09.05.2023
DATE OF DECISION : 09.05.2023

PER BENCH :

The Appellants have filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal for their appeal. Accordingly, the Appeals of the Appellant are dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-
(P. K. Choudhary)
Member (Judicial)

Sd/-
(K. Anpazhakan)
Member (Technical)

T.K.